

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2021 of 2020

1. Sumit Ranjan
 2. Ravindra Kumar Singh
 3. Vimal Abinash
 4. Mahesh Murmu
 5. Rahul Maity
 6. Satyendra Kumar
 7. Mahtab Ahmad
 8. Supriya Bharti
 9. Ananya Rath
- Petitioners

Vs.

1. The Union of India through the Development Commissioner (Handlooms), Ministry of Textiles, Udyog Bhawan, New Delhi.
 2. The State of Jharkhand through the Secretary, Department of Industries, Government of Jharkhand, Doranda, Ranchi
 3. The Managing Director, Jharkhand Silk, Textile and Handicraft Development Corporation Limited (Jharcraft), DIC Campus, near Akashvani, Ratu Road, Sukhdev Nagar, Ranchi
 4. The Handloom Incharge, Jharkhand Silk, Textile and Handicraft Development Corporation Limited (Jharcraft), DIC Campus, Ratu Road, Ranchi
 5. The General Manager, Administration Department, Jharkhand Silk, Textile and Handicraft Development Corporation Limited (Jharcraft), DIC Campus, Ratu Road, Ranchi
 6. The HR Head, Jharkhand Silk, Textile and Handicraft Development Corporation Limited (Jharcraft), DIC Campus, Ratu Road, Ranchi
 7. The Director, office of the Development Commissioner (Handlooms) Weavers' Service Centre, Ranchi, Ormanjhi, Ranchi
- ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Master Akash, Advocate
For the Respondents : Mr. C.A. Vardhan, Advocate
For UOI AC to ASGI

05/12.04.2021 Mr. Master Akash, learned counsel for the petitioner seeks permission to withdraw the instant writ application with a liberty to file afresh.

Learned counsel for the respondents show no objection to said prayer.

Permission is accorded.

Accordingly, instant writ petition stands dismissed as withdrawn with the liberty aforesaid.

(Dr. S.N. Pathak, J.)